

SLP(C)No. 9192 OF 2002

ITEM No.18

Court No.10

SECTION IVA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.9192/2002

(From the judgement and order dated 18/04/2002 in AP 6/02
of The ADDITIONAL COMMISSIONER, BHOPAL GAS VICTI)

M/S. I.T.I. LTD.

Petitioner (s)

VERSUS

M/S. SIEMENS PUBLIC COMMUNI.NETWORK LTD

Respondent (s)

(With prayer for interim relief)
With office report

Date : 08/05/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE D.M. DHARMADHIKARI

For Petitioner (s) Mr. K. Parasaran, Sr. Adv.
Mr. G. Umapathy, Adv.
Mr. D. Joshi, Adv.
Mr. Rakesh K. Sharma, Adv.

For Respondent (s) Mr. P. Chidambaram, Sr. Adv.
Mr. Rajiv Dutta, Sr. Adv.
Mr. Rajat Navet, Adv.
Mr. Pradeep K. Bakshi, Adv.

UPON hearing counsel the Court made the following
O R D E R

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Heard learned counsel for the parties for about
45 minutes. Hearing concluded.
Judgment reserved.

.SP1

(Pawan Kumar)
Court Master

(Suraj Prakash)
Court Master